

DIVISION BENCH
COURT - II

O-220

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/74(KB)2021
COMP.APPL/147(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH APRIL 2024

IN THE MATTER OF	PRASHANTH MANDOTH VS PEARLTREE COMMODITIES PRIVATE LIMITED
UNDER SECTION	SEC. 213

Appearance (via video conferencing/physically)

Ms. Alpa Jain, Adv.] For the Petitioner.

ORDER

1. Ld. Counsel for the petitioner present.
2. It is submitted by the Ld. Counsel for the petitioner that RoC report is still not available.
3. Registry is directed to issue notice to the RoC by way of speed post and by e-mail and place the tracking information report on record.
4. Reply to the report be given within two weeks.
5. Interim order if any to continue till the next date of hearing.
6. It is submitted that the respondents have not entered appearance so far. Therefore, Registry is directed to issue notice to the Respondents to enter appearance through counsel and give suitable instructions by way of speed post and by e-mail and place the tracking information report on record.
7. It has been submitted that the reply have been filed by the respondent, however, they have not been entering appearance.
8. List the matter on **24.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**